

- (iv) Subsidised distribution of improved farm implements, sprinkler sets, demonstrations, irrigation (groundnut crop), Rhizobium culture training and publicity.

The concerned States have been informed to take advance action to implement the project in the year 1984-85.

Enforcement of Land Reforms

1188. SHRI MADHAVRAO SCINDIA : Will the Minister of RURAL-DEVELOPMENT be pleased to state :

(a) the latest assessment about the progress so far made in each State and Union Territory about the enforcement of land reforms and land ceiling, indicating also the hectareage of land (i) declared surplus and (ii) allotted to the landless tillers;

(b) what specific steps are being taken or proposed to be taken to accelerate the process; and

(c) how much of land declared surplus is still locked in litigation for over three years and continues to be in the possession of the previous landlords ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : (a) to (c) A statement (Statement I) has been annexed (Statment I) showing the area declared

surplus under the land ceiling laws enacted in the light of the national guidelines of 1972. Another statement (Statement II) shows the area locked in litigation in different states of the country. No computation is available of areas locked in litigation yearwise.

More than 98% of the returns filed by or on behalf of the land owners, assessed prima facie to be holding surplus land, have been disposed of. The progress of the states in the disposal of the pending returns and the distribution of land already taken over is monitored periodically, the deficiencies in the programme analysed and remedial measures suggested. Apart from periodic monitoring done by officials, Minister, Rural Development has been writing from time to time to the Chief Ministers, of state and heads of Union Territories administrations suggesting specific measures for tackling specific problems. Thus, for example, the states have been advised to monitor specially each pending case where a minimum specified area has been estimated to be surplus. The states have been advised to set-up special units at the district-level for pursuing these cases vigorously. They have also been advised to draw up programmes for proper utilisation for public purposes such lands as cannot be distributed for cultivation by individual families.

STATEMENT I

(In acres)

State/Union Territory	Area declared surplus	Area distributed	
		Area	No. of beneficiaries
(1)	(2)	(3)	(4)
Andhra Pradesh	10,02,826	3,23,476	2,46,909
Assam	4,50,918	3,18,161	2,75,142
Bihar	2,67,530	1,57,913	1,77,787
Gujarat	1,68,281	56,083	5,952
Haryana	26,661	11,221	6,138
Himachal Pradesh	2,47,218	3,315	4,362
Jammu & Kashmir	5,000	—	—

1	2	3	4
Karnataka	2,94,244	1,08,107	25,510
Kerala	1,28,202	56,109	99,159
Madhya Pradesh	2,57,982	89,230	35,025
Maharashtra	3,73,620	2,87,452	79,707
Manipur	1,029	424	326
Orissa	1,51,362	1,15,685	90,752
Punjab	48,116	13,694	3,250
Rajasthan	2,58,248	1,31,741	28,853
Tamil Nadu	89,083	71,414	49,789
Tripura	1,926	1,430	1,223
Uttar Pradesh	2,93,901	2,40,259	2,00,293
West Bengal	1,71,447	71,084	2,10,251
Dadra & Nagar Haveli	8,958	3,751	1,686
Delhi	722	374	—
Pondicherry	2,560	942	1,060
Total :-	42,49,834	20,71,865	15,43,174

STATEMENT II			
		Maharashtra	91,462
		Manipur	165
State/Union Territory	Area locked in court cases (In acres)	Orissa	23,401
		Punjab	62,098
		Rajasthan	61,422
		Tamii Nadu	11,922
Andhra Pradesh	4,47,504	Uttar Pradesh	5,362
Assam	76,000	West Bengal	33,554
Bihar	90,000	Tripura	68
Gujarat	5,563	Dadra & Nagar Haveli	2,179
Haryana	24,171	Delhi	153
Himachal Pradesh	24,836	Pondicherry	1,247
Karnataka	1,76,000		
Kerala	51,144		
Madhya Pradesh	1,13,000		
		Total=	13,01,275